

Central Adminisrative Tribunal
Principal Bench

C.P.No.315/2002 in
O.A.No.1266/2002

Hon'ble Shri M.P.Singh, Member(A)
Hon'ble Shri Shanker Raju, Member(J)

New Delhi, this the 1st day of November, 2002

Dr. S.K.Sharma Petitioner

(By Advocate: Sh. G.S.Lobana)

Vs.

1. Smt. Shailja Chandra
Chief Secretary
Govt. of NCT of Delhi
Delhi Sachivalya, I.G.Stadium
New Delhi - 110 002.
2. Sh. S.P.Agarwal
Principal Secretary
Department of Health & Family Welfare
Govt. of NCT of Delhi
Delhi Sachivalya
I.G.Stadium
New Delhi - 110 002. Respondents

(By Advocate: Mrs. Avnish Ahlawat)

O R D E R (Oral)

By Shri M.P.Singh, M(A):

The Tribunal vide its order dated 10.5.2002 in
OA 1266/2002 has passed the following order:

"2. The facts as alleged in the
OA suggest that the applicant after,
allegedly, completing 24 years of service
has been making representations for grant
of 2nd Assured Career Promotion Scheme
but so far none of the representation has
been responded by the department. Hence,
we are of the view that this OA can be
disposed of at this stage itself by
directing the respondents to dispose of
the representation of the applicant
within stipulated period of time.
Accordingly, we order that respondents
shall pass a reasoned and speaking order
on the representation dated 16.9.1999,
16.1.2000, 17.5.2000, 24.8.2000,
26.11.2000 and 15.2.2002 within a period
of 2 months from the date of receipt of a
copy of this order. This OA shall also
be read as a supplementary
representation. A copy of the same be
also sent alongwith this order to the
respondents."

2. The applicant has filed Contempt Petition No.315/2002 stating that the respondents have not implemented the Tribunal's order and they have thus committed contempt of the Court.

3. The learned counsel for the respondents has produced a copy of the order dated 31.10.2002 and the same has been taken on record. As per the aforesaid order, the applicant has been granted the second financial upgradation, under ACP Scheme, in the pay scale of Rs.12000-16500 w.e.f.27.8.1999. From the order passed by the Tribunal, we find that the only prayer considered by the Tribunal was with regard to the grant of second financial upgradation under ACP Scheme on completion of 24 years of service. Since the applicant has been granted the second financial upgradation in pursuance of the directions of the Tribunal, nothing survives. CP 315/2002 is accordingly dismissed. Notices are discharged. No costs.

S. Raju
(Shanker Raju)
Member(J)


(M.P. Singh)
Member(A)

/rao/